(b) whether Government has any proposal to bring legislation for an Industrial Relation Commission as it is in Australia and other developed countries?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Sir, we have ratified 4 ILO core conventions, namely, Forced Labour Convention (No. 29), Abolition of Forced Labour Convention (No. 105), Equal Remuneration Convention (No. 100) and Discrimination (Employment Occupation) Convention (No. 111). We have not ratified 4 ILO Core Conventions C-87 concerning Freedom of Association and Protection of the Right to Organise, C-98 concerning Right to Organise and Collective Bargaining, C-138 concerning Minimum Age and C-182 concerning Worst Forms of Child Labour.

(b) There is no proposal under consideration to bring legislation for an Industrial Relation Commission.

### **Pending Industrial Disputes Failure Reports**

#### 899. SHRI RAMA CHANDRA KHUNTIA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the State-wise total cases of industrial disputes failure reports given and total cases referred to Government for adjudication during last three years;
- (b) whether it is a fact that thousands of failure reports are pending with Government for more than two years; and
  - (c) if so, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) The total number of Failure of Conciliation Reports on various industrial disputes received by the Ministry during the last three years and the number of cases referred for adjudication is indicated as under:

Year	No. of FOC Reports received	No. of cases referred for adjudication		
2009	1750	941		
2010	1915	965		
2011	2004	1207		

State-wise details of the FOCs received and referred for adjudication during 2009, 2010 and 2011 are given in Statement (*See* below).

- (b) No, Sir.
- (c) Does not arise.

Statement  ${\it Statewise Details of the FOCs received and referred for adjudication}$ during 2009, 2010 and 2011

<u>S1.</u>	Name of the State	No. of FOCs Received			No. of cases referred for adjudication		
No.							
		2009	2010	2011	2009	2010	2011
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	55	96	143	40	29	65
2.	Assam	7	12	39	2	7	13
3.	Andaman and Nicobar	3	2	1	3	1	1
4.	Bihar	47	16	50	14	9	17
5.	Chandigarh	131	34	27	57	18	12
6.	Chhattisgarh	12	12	26	3	6	12
7.	Delhi	75	141	151	55	66	130
8.	Goa	39	30	32	14	3	14
9.	Gujarat	119	135	137	67	71	100
10.	Haryana	172	70	110	10	23	103
11.	Himachal Pradesh	0	3	4	0	3	3
12.	Jharkhand	129	137	184	87	70	63
13.	Jammu and Kashmir	36	105	7	2	25	5
14.	Karnataka	59	67	53	43	45	32
15.	Kerala	42	39	28	27	28	21
16.	Madhya Pradesh	112	93	148	73	47	92
17.	Maharashtra	144	131	172	111	78	104
18.	Orissa	33	61	100	21	35	66
19.	Punjab	28	156	16	17	103	11
20.	Rajasthan	120	140	116	48	43	68
21.	Tamil Nadu	89	113	95	67	55	60
22.	Uttar Pradesh	172	229	193	126	160	126
23.	Uttarakhand	55	43	79	9	22	62

272	Written Answers to	[RAJYA SABHA]			Unstarred Questions		
1	2	3	4	5	6	7	8
24.	West Bengal	71	50	92	45	18	27
25.	Port Blair	Ó	Ó	1	Ó	0	0
	Total	1750	1915	2004	941	965	1207

#### **Abolition of Child Labour**

#### 900. SHRI S. THANGAVELU:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the National Advisory Council has recommended abolition of child labour in hazardous or non hazardous jobs under the age 14 and its regulation between the age of 15 and 18;
  - (b) if so, the details thereof;
- (c) whether in view of the Right to Education law in place, the demand for complete abolition of child labour has great importance; and
  - (d) if so, the steps taken by Government on this issue?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) Yes, Sir. The National Advisory Council has recommended abolition of child labour under the age 14. These recommendations are in the backdrop of the Right to Education Act which provides for free and compulsory education for children up to 14 years.

(d) Certain amendments to Child Labour (Prohibition & Regulation) Act are under consideration of the Government.

# **Casual Workers in Ministries**

## 901. SHRI NAND KUMAR SAI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :

- (a) whether a large number of casual workers are engaged in various Government Ministries and Departments;
  - (b) if so, the details in this regard;
- (c) whether Government has in the recent past issued any guidelines to regulate their issues;
  - (d) if so, the details in this regard; and
- (e) the number of casual workers engaged in various Government Ministries/ Departments likely to be benefited on implementation of said guidelines?